

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeals No. 85122 to 85125 of 2018

(Arising out of Orders-in-Appeal No. MKK-150-153-RGD-APP-2017 dated 27.10.2017 passed by the Commissioner of Central Excise (Appeals), Belapur)

M/s S P Fabricators Pvt. Ltd.

.... Appellant

Versus

Commissioner of Central Excise, Belapur Respondent

Appearance:

None for the Appellant

Shri Sanjay Hasija, Supdt., Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86068-86071/2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Per: Dr. D.M. Misra

These appeals are listed pursuant to the application by the Revenue. In the above appeals, the appellants had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeals are disposed off.

(Dictated and pronounced in open court)

**(C.J. Mathew)
Member (Technical)**

**(Dr. D.M. Misra)
Member (Judicial)**